

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:982

ANSWERED ON:28.11.2011

DAILY WAGERS

Choudhary Shri Harish;Choudhary Shri Nikhil Kumar;Ganpatrao Shri Jadhav Prataprao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number and percentage of daily wagers and employed persons receiving regular salary in the country;
- (b) the nature of job security provided legally to the daily wagers and people working in private sector;
- (c) whether an employee can regain his job from the private company management legally in case of being fired abruptly and arbitrarily; and
- (d) the steps taken by the Government for the employment assurance of these daily wagers and private sector workers and also to set up a Tribunal on the lines of Central Administrative Tribunal in order to resolve the disputes arising between an employee and the management?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): The statistics regarding the total number of daily wagers and employed persons receiving regular salary in the country is not maintained centrally.
- (b): Chapter VA & Chapter VB of Industrial Disputes Act 1947 provides protection against retrenchment/Lay off and closure. The workmen may approach the conciliation officer/Labour Court in case of termination of service.
- (c): An employee who is fired abruptly and arbitrarily by the management of a private company may raise a dispute under 2(A) of the Industrial Dispute Act, 1947 before the conciliation officer and also before Tribunal/Labour court.
- (d): Provision already exists in the Industrial Disputes Act, 1947 for the appropriate Government to constitute Labour Courts and Tribunals for the adjudication of industrial disputes arising between an employee and the management.